

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A/O.A./ T.A./ 505 1980

Natwarsinh R Applicant (s).

M K Patel Adv. for the  
Petitioner (s).

Versus

Union of India in re Respondent (s).

B R Kach Adv. for the  
Respondent (s).

SR. NO.	DATE.	ORDERS.
		Reversing (Copy served)
	20/12/90 PA	MR Patel 7/12
	21/12/90	(No one bench is available on 21-12-90)
	14/2/91	FIA

Shri Natwarsinh R.  
Working as Khalasi under CIOW (M)  
Western Railway,  
Rajkot.

: Applicant

Versus

1. The Union of India  
Through: The General  
Manager, Western Railway,  
Headquarters Office,  
Churchgate, Bombay-400020.
2. The Divisional Railway Manager,  
Western Railway, Divisional  
Office, Kothi Compound,  
Rajkot.

: Respondents

Coram : Hon'ble Mr. M.M.Singh

: Administrative Member

Hon'ble Mr. R.C.Bhatt

: Judicial Member

O R D E R

Date: 14-2-1991

Per: Hon'ble Mr. M.M. Singh

: Administrative Member

Heard Mr.M.K.Paul and Mr.B.R.Kyada, learned counsel  
for the applicant and the respondents.

This application has been filed with prayers  
that the applicant may be declared as entitled for  
promotion as Welder Grade III in the scale of Rs.950-1500 (RP)  
because his junior Shri Mansukh A. stated ~~is~~ having only  
10 years service though the applicant ~~has~~ <sup>has been in</sup> putting more  
more than <sup>13</sup> ~~30~~ years service in ~~that~~ <sup>eligible</sup> scale and payment  
of arrears in the higher ~~pay~~ scale from 12.7.1990.

Page 2 of the application, para 6 (i) states  
that the applicant <sup>was</sup> ~~has~~ appointed as a Khalasi on 27.1.77  
under IOW, Rajkot and was promoted as a Welder in class  
III post on adhoc basis from 17.9.1986. It is claimed  
that the applicant has worked as Welder upto 11.7.90.

In support of the claim <sup>are</sup> ~~which~~ enclosed copies of  
the orders by which the applicant was given various

spells of time to work as Welder Gr.III for the various  
h is  
spells. The first such order dated 17.9.1986 for a  
period of six weeks. The second order is for 42 days  
and remaining orders dated 9.6.1987, 8.2.88, 6.6.88,  
6.7.88, 6.12.88 and 25.4.1989 were also for 42 days each.  
As such the applicant has worked for short spells during  
this period as Welder Gr.III and the claim in the  
application as if he had been continuously working from  
17.9.1986 as Welder Gr.III is not supported by the  
evidence. That apart, there is law settled on the subject  
is that any adhoc opportunities for officiation in higher  
do h so  
post ~~do~~ not give any right to count the period spent  
h in adhoc basis for the purpose of seniority.

We find that the application lacking no merit and  
any h  
reject the same without no order as to costs.

*resd*

(R.C.Bhatt)  
Judicial Member

*h, h L*

(M.M.Singh)  
Administrative Member

a.a.b.